

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 115
IA/799(AHM)2020
IA/403(AHM)2021
in
CP(IB)/56(AHM)2019

Order under Section 7 IBC

IN THE MATTER OF:

AVV AD Avenue OPC Pvt Ltd
V/s
City Tiles Ltd

.....Applicant

.....Respondent

Order delivered on ..29/06/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENTS:

For the Applicant :
For the IRP/RP :
For the Respondent :

ORDER

IA No. 799 of 2020 is filed by Assistant Provident Fund Commissioner directing liquidator to consider the ~~plan~~ *claim* Sc.

We heard the learned counsel for the Applicant and learned counsel for the Liquidator.

Learned counsel for the Liquidator has brought to our notice that he has preferred an appeal against the order of Respondent before the Appellate Authority and it is still pending.

Mr. A.V Niar, learned counsel appeared on behalf of the Applicant.

The matter stands adjourned for hearing on 16.08.2021.

IA No. 403 of 2021 is filed by the Liquidator for updating the correct list of the creditors.

Mr. Lalit M Patel, learned counsel appeared on behalf of the Applicant.

We heard the learned counsel for the liquidator.

Chockalingam

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This application is allowed and the Liquidator is permitted to file corrected list of creditors.

Accordingly, IA No. 403 of 2021 stands allowed and disposed of.



CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)



(MADAN B. GOSAVI)
MEMBER (JUDICIAL)